

W.P.(MD) No.16054 of 2021

THE HON'BLE CHIEF JUSTICE
and
P.D.AUDIKEVALU, J.

(Order of the Court was made by the Hon'ble Chief Justice)

It is submitted by learned Additional Solicitor-General that the process of conducting the relevant examination in other Indian languages will take at least 5 to 6 months and, as such, the talent search exercise to be undertaken this year will have to be abandoned if the examination is also to be conducted in other Indian languages.

2. As long as there is a firm commitment by the Union to undertake the protracted exercise over the next 6 or 8 months to ensure that the talent search examination can be conducted in all the scheduled languages, or as many of them as may be practicable, there may not be any reason to stand in the way. If it is not possible to conduct this year's examination in other Indian languages, as learned Additional Solicitor-General submits, this

year's process may be permitted to be continued in Hindi and English, subject to a firm commitment by the Union to ensure that next year's examination is conducted in all scheduled languages, or all major Indian languages as may be practicable.

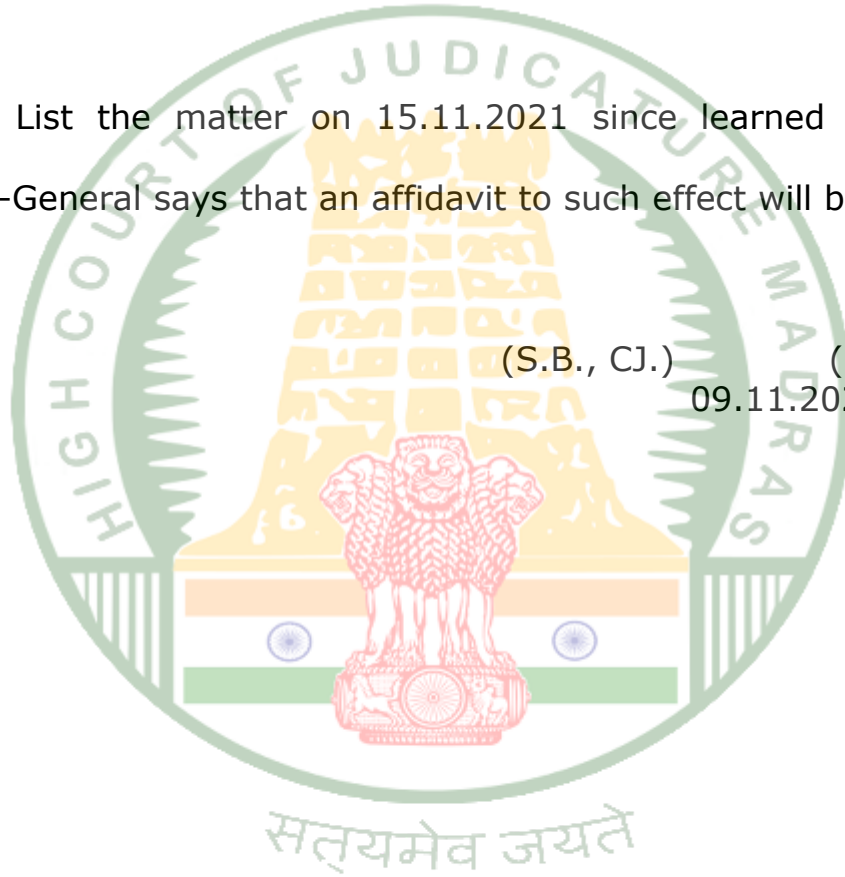
3. List the matter on 15.11.2021 since learned Additional Solicitor-General says that an affidavit to such effect will be filed.

(S.B., CJ.)

(P.D.A., J.)

09.11.2021

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